

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

CIVIL APPEAL NO.782 OF 2006

STATE OF U.P. & ANR.

Appellant (s)

VERSUS

MUKUND LAL SINGH

Respondent(s)

(With appln.(s) for directions)

With Civil Appeal No.3123 of 2006

(With appln.(s) for permission to file additional grounds)

Civil Appeal No.620 of 2007

(With appln.(s) for permission to file additional grounds and exemption from filing O.T.)

Civil Appeal No.1415 of 2007

(With appln.(s) for permission to file additional documents and exemption from filing O.T.)

Civil Appeal No.1416 of 2007

(With appln(s) for permission to file additional documents and exemption from filing O.T.)

Civil Appeal No.3129 of 2007

(With office report)

Civil Appeal No.2974 of 2007

Civil Appeal No.2978 of 2007

(With appln(s) for permission to file additional documents, exemption from filing O.T. and office report)

Civil Appeal No.2994 of 2007

(With appln(s) for permission to file additional documents and exemption from filing O.T.)

Civil Appeal No.4374 of 2007

(With office report)

Date: 17/01/2008 These Appeals were called on for hearing today.

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CORAM :

HON'BLE MR. JUSTICE B.N. AGRAWAL

HON'BLE MR. JUSTICE G.S. SINGHVI

For Appellant(s) Mr. Rakesh Uttamchandra Upadhyay,Adv.

Mr. Manoj Prasad,Adv.

For Respondent(s)

Mr. Garvesh Kabra,Adv.

Mr. Vishwa Pal Singh,Adv.

Mr. Sanjai Kumar Pathak,Adv.

Mr. Sunil Kumar Jain,Adv.

Mr. P.N. Gupta,Adv.

Mr. Prashant Bhushan,Adv.

Dr. Vinod Tewari,Adv.

Mr. Manoj Misra,Adv.

Mr. Goodwill Indeevar,Adv.

UPON hearing counsel the Court made the following  
ORDER

Mr. Rakesh Uttamchandra Upadhyay, learned  
counsel for the appellants started his arguments at 3.30 p.m.  
and had not concluded till 4.00 p.m., when the Court rose  
for the day.

The matters remained part-heard.

[ T.I. Rajput ]  
A.R.-cum-P.S.

[ Om Prakash ]  
Court Master